(v) the Class 12 in the subject of the examination in the specified category as mentioned in the prescribed qualification for the post of Joint Registrar of the Office of the President.

(vi) The Class 12 in any subject, the candidate having passed in the examination shall be deemed to have fulfilled the qualification prescribed in the Rule.

Note: The Class 12 in any subject is to be meant for the candidates having passed the examination in the specified subject.

G.S.R. 320.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981, namely:

1. (1) These rules may be called the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment (Amendment) Rules, 1989.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981,—

(i) against serial number 1 relating to the post of Joint Registrar of the Office of the President, the candidates holding the posts of Class 12 in the subject of the examination in any of the following categories shall be eligible for the post of Joint Registrar:

(a) in column 4, for the letters and figures 'Rs. 1500-60-1800-2000', the letters and figures 'Rs. 1500-60-2000' shall be substituted;

(b) in column 11, after the entries, the following note shall be inserted, namely:

"Note.—The candidates holding the post of Joint Registrar of Trade Marks in the pre-revised scale of Rs. 1500-2000 on a regular basis prior to notification of these rules shall be deemed to have been so appointed to the post in the upgraded scale of Rs. 1500-2000."

(c) in column 12, for the entries the following note shall be inserted, namely:

"Promotion:

Deputy Registrar of Trade Marks—With 5 years' regular service in the grade.

Transfer on deputation (including short-term contract): Officers under the Central/State Governments/Universities/Semi-Governments/Statutory or Autonomous Organisations—"

(a) (i) holding analogous posts on regular basis;

(ii) with 5 years' regular service in posts in the scale of Rs. 3700-5000 or equivalent; and

(b) possessing the educational qualifications and experience laid down for direct recruits under column 8.

[Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981—]
Period of deputation including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall not exceed 5 years.)

(2) against serial number 2 relating to the post of Deputy Registrar of Trade Marks,—

(a) in column 4, for the letters and figures "Rs. 1300-30-1700", the letters and figures "Rs. 3700-125-4700-150-5000" shall be substituted;

(b) in column 11, after the entries, the following note shall be inserted, namely:

"Note.—Those holding the posts of Deputy Registrar of Trade Marks in the pre-revised scale of Rs. 1300-1700 on a regular basis, prior to notification of these rules shall be deemed to have been so appointed to the post in the upgraded scale of Rs. 3700-5000."

(c) in column 12, for the letters and figures "Rs. 1300-1700", the letters and figures "Rs. 2200-4000 or equivalent; or"

(3) against serial number 3 relating to the post of Assistant Registrar of Trade Marks,—

(a) in column 4 for the letters and figures "Rs. 1100-30-1600", the letters and figures "Rs. 3600-100-3500-125-4500" shall be substituted;

(b) in column 12 for the existing entries against clause (a) (ii) and (iii), the following entries shall be substituted, namely:

"(ii) with 5 years' service in posts in the scale of Rs. 2200-4000 or equivalent; or"

"(iii) with 8 years' service in posts in the scale of Rs. 2000-3500 or equivalent; and"

(4) against serial number 4 relating to the post of Senior Examiner of Trade Marks,—

(a) in column 4 for the letters and figures "Rs. 700-40-900-EB-40-1100-50-1300", the letters and figures "Rs. 2200-75-2800-EB-100-4000" shall be substituted;

(b) in column 12 for the existing entries against clause (a) (ii) and (iii), the following entries shall be substituted, namely:

"(ii) with 3 years' service in posts in the scale of Rs. 2000-3500 or equivalent; or"

"(iii) with 5 years' service in posts in the scale of Rs. 1640-2900 or equivalent; and"

(5) against serial number 5 relating to the post of Examiner of Trade Marks under column 4, for the letters and figures "Rs. 650-30-740-35-810-EB-35-880-40-1800-EB-40-1200", the letters and figures "Rs. 2000-60-2300-EB-75-3200-160-3500" shall be substituted;

(6) against serial number 6 relating to the post of Administrative Officer,—

(a) in column 4 for the letters and figures "Rs. 650-30-740-35-810-EB-35-880-40-1800-EB-40-1200", the letters and figures "Rs. 2000-60-2300-EB-75-3200-160-3500" shall be substituted;

(b) in column 12 for the existing entries against clause (a) (ii) and (iii), the following entries shall be substituted, namely:

"(ii) with 3 years' service in posts, in the scale of Rs. 1640-2900 or equivalent; or"

"(iii) with 8 years' service in the scale of Rs. 1400-3300 or equivalent."